

We will consider your suggestion also.

Now, Papers laid. Shri Vasant Sathe.

12.04 hrs.

PAPERS LAID ON THE TABLE

[English]

Detailed Demands for Grants of Ministry of Steel, Mines and Coal for 1985-86

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel, Mines and Coal for 1985-86. [Placed in Library. See No. LT-655/85].

(Interruption)

SHRI JAGANNATH PATNAIK (Kalahandi) : I wish to draw attention regarding news item Anti-India Groups back Khalistan at London Meet. Sir, It involves country's security and sovereignty. The attention of British Government should be drawn to this.

MR. SPEAKER : You give me notice. You give me something. I shall see.

SHRI AMAL DATTA (Diamond Harbour) : Sir, in metro railway, in Calcutta, they are plying trains over heavy subsidence which will cause death to thousands of people, if it is not stopped immediately. I have given a Calling Attention notice on this.

MR. SPEAKER : Calling Attention is not to be discussed here.

(Interruptions)

PAPERS LAID ON THE TABLE—Contd.

[English]

Notification under Chartered Accountant Act 1949, Reviews on the working of and Annual Reports of Burn Standard Company Ltd. Calcutta for 1983-84 and Bharat Wagon and Engineering Co. Ltd. Patna for 1983-84 and two statements for delay

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COM-

PANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : I beg to lay on the Table—

1. A copy of Notification No. 1-CA (126)/1/81 (Hindi and English versions) published in Gazette of India dated the 27th October, 1984 making certain amendments to regulations 63 and 112 of the Chartered Accountants Regulations, 1964, under section 30B of the Chartered Accountants Act, 1949. [Placed in Library. See No. LT-656/85].

2. A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(a) (i) A statement regarding Review by the Government on the working of the Burn Standard Company Limited, Calcutta, for the year 1983-84.

(ii) Annual Report of the Burn Standard Company Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-657/85].

(b) (i) A statement regarding Review by the Government on the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1983-84.

(ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

2. Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item (2) above. [Placed in Library. See No. LT-658/85].

Central Excise (Fourth Amendment) Rules, 1985 and Notifications under Customs Act, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :

1. A copy of the Central Excise (Fourth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. GSR 333(E) in Gazette of India dated the 30th March, 1985 under sub-section (2) of section 38 of the Central Excises and Sales Act, 1944. [Placed in Library. See No. LT-659/85].

2. A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

- (i) GSR 329(E) published in Gazette of India dated the 30th March, 1985, together with an explanatory memorandum extending the validity of Notification No. 111/84-Customs dated the 21st April, 1984 upto the 31st March, 1986.
- (ii) GSR 330(E) and 321(E) published in Gazette of India dated the 30th March, 1985, together with an explanatory memorandum regarding exemption to prizes, won by any member of an Indian team participating with the approval of the Government of India in any International tournament of competition in relation to any sports or games, when imported into India from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
- (iii) GSR 337(E) published in Gazette of India dated the 1st April, 1985 together with any explanatory memorandum regarding exemption to lead glass tubings and rods imported for the manufacture of components for electrical lamps and fluorescent tubes from basic customs duty in excess of 45 per cent and valorem.
- (iv) GSR 338(E) published in Gazette of India dated the 1st April, 1985 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into India currency or *vice-versa*.

[Placed in Library. See No. LT-660/85].

PARLIAMENTARY COMMITTEES SUMMARY OF WORK

[English]

SECRETARY GENERAL : I lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' (Hindi and English versions) pertaining to the period 1st June, 1984 to 31st December, 1984. [Placed in Library. See No. LT-661/85].

12.07 hrs.

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) BILL*

[English]

MR. SPEAKER : Shri Vcerendra Patil has asked for special permission to move his Bill before the Business at item No. 8 is taken up. I have given him special permission.

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : I beg to move for leave to introduce a Bill further to amend the Monopolies and Restrictive Trade Practices Act, 1969.

MR. SPEAKER : Motion moved :

“That leave be granted to introduce a Bill further to amend the Monopolies and Restrictive Trade Practices Act, 1969.”

PROF. MADHU DANDAVATE (Rajpur) : Sir, I rise to oppose the introduction of this Bill at the very introduction stage. Sir, the Bill seeks to extend the scope of the MRTP Houses from Rs. 20 crores to Rs. 100 crores. So, even some greedy industrialists expected that this Government may rise the limit from Rs. 20 crores at the most to Rs. 50 crores. Now, it has gone to Rs. 100 crores. The most objectionable part is that this Government which is committed to the interest of the common man on the one side—leave aside the consumers and the workers—and on the other hand even in relation to the small scale industries which have been insisting that in Tariff Item No. 68 they should be able to have the exemption